

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1207
ANSWERED ON:16.11.2010
IMPROVEMENT OF ROAD UNDER CRF
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Gujarat Government has submitted a proposal of Rs. 479.24 crore during 2009-10 for the improvement of roads under the scheme Central Road Fund, Economic Importance and Inter-State Connectivity (CRF/EI/ISC);
- (b) if so, whether the Union Government has considered and approved the said proposal;
- (c) if not, the reasons for delay in according to approval;
- (d) whether the Union Government are adopting variant formulas while calculating limit of sanction for execution of works under CRF/EI/ISC; and
- (e) if so, the amount of enhanced limits sanctioned to various States during the last two years including current year?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) to (c): Government of Gujarat had submitted 25 proposals amounting to Rs. 183.83 crore under CRF, 3 proposals amounting to Rs. 46.00 crore under ISC and 6 proposals amounting to Rs. 100.36 crore under EI. Twelve proposals amounting to Rs. 102.97 crore under CRF have been sanctioned during 2009-10.

(d) & (e): Sanction in any year is limited to 4 times the annual allocation to the state minus the difference of total sanction and total utilization since the inception of the Fund. Prior to 2008-09, the limit was 2 times the annual allocation. The details of allocation for the year 2008-09, 2009-10 and 2010-11 are placed at Annex-I.